



Central Administrative Tribunal Principal Bench, New Delhi

O.A. No. 1747/2020

Wednesday, this the 02nd day of December, 2020

Through video conferencing

Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A. K. Bishnoi, Member (A)

Vaishanv Tyagi,
S/o Sh. Sarvesh Tyagi,
R/o Tyagi Properties, Ganapati Dham,
Phase – 2, Raja Garden Colony, Jagjeetpur,
PO& City- Kankhal, Dist. Haridwar,
Uttarakhand – 294408.

...Applicant

(Mr. Gaurav Prakash, Advocate)

Versus

1. Union of India,
Through its Secretary,
Department of Personnel and Training,
New Delhi.
2. Union Public Service Commission,
Through the Secretary,
Dhaulpur House, Shahjahan Road,
New Delhi – 110069,
Through Standing Counsel,
Chamber No. Supreme Court,
New Delhi.

..Respondent

(through Mr. R.K. Jain for R. No. 1 and Mr. Naresh Kaushik for
R. No. 2, Advocates)



ORDER (ORAL)

Justice L. Narasimha Reddy:

This OA is filed challenging the cancellation of the candidature of the applicant in the Central Armed Police Force(ACS) Examination,2019. The OA is not maintainable and the reason is that the Tribunal is not vested with the jurisdiction to entertain matters of that Service.

2. The O.A. is accordingly rejected as not maintainable, leaving it open to the applicant to pursue the remedies in accordance with law.

There shall be no order as to costs.

(A. K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

December 2, 2020

/sunil/ns/ankit/sd/akshaya11dec/